

**NATIONAL COMPANY LAW TRIBUNAL  
AMARAVATI BENCH****(Virtual Hearing)****PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)****: SHRI SANJAY PURI – MEMBER (TECHNICAL)****ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 05.04.2024 AT 01:00 P.M.**

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
CP(IB)/81/9/AMR/2022		9 of IBC	Shri Shrikrishna Rail Engineers Private Limited Vs. BGR Energy Systems Limited

**ORDER**

Mr. Sanjay Kumar Ruia, Ld.PCA for the OC present.

This company petition is filed against the CD, who is already taken into CIRP by virtue of the orders in CP(IB)/24/9/AMR/2021 dated 03.04.2024. Hence, CP(IB)/81/9/AMR/2022 is disposed of, with liberty to the Operational Creditor to make a claim before the IRP of the CD appointed in CP(IB)/24/9/AMR/2021 and to restore/revive this petition in case of any settlement or setting aside of the Order in CP(IB)/24/9/AMR/2021. Accordingly, CP(IB)/81/9/AMR/2022 is disposed of.

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**SANJAY PURI  
MEMBER (TECHNICAL)**

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**RAJEEV BHARDWAJ  
MEMBER (JUDICIAL)**